

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/2010

**Coram: Shri V.S Verma, Member
Shri M. Deena Dayalan**

Date of Order: 19.7.2013

IN THE MATTER OF

Approval of proposal for Renovation and Modernization of Talcher Thermal Power Station (460 MW) during the period 2009-14

AND

IN THE MATTER OF

Corrigendum to order dated 07.06.2013 in Petition No.212/2010

AND

IN THE MATTER OF

NTPC Ltd, New Delhi

...Petitioner

Vs

GRIDCO

...Respondents

CORRIGENDUM

This petition had been filed by the petitioner, NTPC, for approval of proposal for Renovation and Modernization of Talcher Thermal Power Station (460 MW) during the period 2009-14, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 and the Commission vide its order dated 07.06.2013 has disposed off this petition.

2. The respondent, GRIDCO has by its letter dated 21.6.2013 pointed out that there are arithmetical/clerical error in the order dated 07.06.2013 passed by the Commission.

3. On scrutiny, it is noticed that certain arithmetical/clerical errors had crept in our order dated 07.06.2013 and the same is required to be corrected, in the interest of justice. Hence, in terms of Section 103 read with Section 111 of the CERC (Conduct of Business) Regulations, 1999, the inadvertent clerical errors in the order dated 07.06.2013 are corrected as stated below:

(a) In Page 11 and 17, Serial No.1 of the table (Annexure – A) under Para 18 and 24 respectively, in our order dated 7.6.2013, the figure of ₹ 253.80 lakh in the year 2014-15, shall be substituted as ₹353.80 lakh.

(b) In Page 12, Serial No. 11 of the table (Annexure – A) under Para 18 in the last column (Beyond 31.3.2014), the figure of ₹7026.396 lakh shall be substituted as ₹7026.95 lakh.

4. Except the above, all other terms contained in the order dated 07.06.2013 remains unchanged.

Sd/-

**[M.Deena Dayalan]
Member**

Sd/-

**[V.S. Verma]
Member**